Applications are invited for the post of District Judge (Entry Level) in Chhattisgarh Higher Judicial Service, in the pay scale of Rs. 51550-1230-58930-1380-63070 in the cadre of Higher Judicial Service by direct recruitment from the Bar. Recruitment to these posts and conditions of service shall be governed by the Chhattisgarh Higher Judicial Service (Recruitment and Conditions of Service), Rules 2006, as on the last date of submission of application forms.

<table>
<thead>
<tr>
<th>Particulars</th>
<th>No. of Vacant Posts</th>
<th>Total</th>
<th>Reserved for women Year 2016</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>Year 2016</td>
<td>Backlog/ Carry Forward</td>
<td></td>
</tr>
<tr>
<td>(a) Unreserved</td>
<td>2</td>
<td>-</td>
<td>2</td>
</tr>
<tr>
<td>(b) Scheduled Caste</td>
<td></td>
<td>1</td>
<td>1</td>
</tr>
<tr>
<td>(c) Scheduled Tribe</td>
<td>1</td>
<td>3</td>
<td>4</td>
</tr>
<tr>
<td>(d) Other Backward Classes</td>
<td>-</td>
<td>1</td>
<td>1</td>
</tr>
<tr>
<td>TOTAL</td>
<td>3</td>
<td>5</td>
<td>8</td>
</tr>
</tbody>
</table>

Note- No. of posts may vary.

Two- Eligibility :-

(a) No person shall be eligible for appointment by direct recruitment unless, he or she –

(i) is a citizen of India,
(ii) has attained the age of 35 years and has not attained the age of 45 years on the first day of January in the year in which applications for appointment are invited i.e. 01/01/2016, provided that upper age limit shall be relaxed upto a maximum limit of 3 years for the candidates belonging to Scheduled Caste, Scheduled Tribe and Other Backward Classes;
(iii) has for at least seven years been an advocate as on 01/01/2016.
(iv) has good character and is of sound mind and body and free from any bodily and mental disability which renders him unfit for such appointment.
A person shall be disqualified for appointment by direct recruitment, if, he or she -

(i) has more than one spouse living,

(ii) has been dismissed or removed from service by any High Court, Government, Statutory Authority or Local Authority.

(iii) has been convicted of an offence involving moral turpitude or has been permanently debarred or disqualified by any High Court or Union Public Service Commission or any State Public Service Commission or any Services Selection Board or Staff Selection Commission constituted under statutory provisions by the Government;

(iv) has been found guilty of professional misconduct under the provisions of the Advocates Act, 1961 or any other law for the time being in force.

NOTE:-

(i) The posts reserved for Scheduled Caste, Scheduled Tribe and Other Backward Classes are reserved only for Scheduled Caste, Scheduled Tribe and Other Backward Classes who are bonafide residents of Chhattisgarh State.

The applicants, who are bonafide residents of other states and recognized as Scheduled Caste, Scheduled Tribe and Other Backward Classes in their own states will be considered only against unreserved posts.

(ii) The candidates belonging to OBC category must not come under creamy layer.

Three - Application form & testimonials:

(a) Interested candidates should submit their applications in the format available on the website i.e. www.cghighcourt.nic.in along with duly attested certificates / testimonials relating to their date of birth, caste, qualification, domicile, experience standing at the Bar.

(b) All the candidates who are already in Government Service or in any Government undertaking or in any type of other organization or appointed in Non-Government institution shall have to produce No Objection Certificate as and when called for.

(c) The applicant shall furnish a certificate from the Registrar General / Registrar of the High Courts / Secretary General of the Supreme Court or Principal District & Sessions Judge concerned, bearing legible seal with date, month & year of issuance, that he / she is an advocate having practiced for not less than seven years as such in the format given at Annexure along with the application.
### Four - Examination Fees (Non Refundable)

(a) **Rs. 700/-** for the candidates who are bonafide residents of Chhattisgarh state belonging to Scheduled Caste, Scheduled Tribe or Other Backward Classes as notified for the State of Chhattisgarh.

(b) **Rs. 1000/-** for all the candidates belonging to Unreserved Category and for all the candidates who are not the residents of Chhattisgarh state irrespective of their categories.

*Examination Fee is to be deposited only in the form of Challan with SBI branches through Core Banking Network all over India. Therefore, original copy of Challan must be attached to application form. Challan form is available along with application form on our website i.e. www.cghighcourt.nic.in.*

**Most important-**

(i) Fee in the form of Cash, Money Order, Bank Draft or Cheque shall not be accepted in any case and such applications shall be rejected for want of adequate fee.

(ii) Before sending the **challan** the candidates must ensure and be satisfied that there is no default. In case the **challan** is found defective or incomplete, the application shall be treated as rejected.

**Note-**

(a) Fee shall not be refunded in any case.

(b) In case of receipt of application after expiry of the last date or in case of rejection of the application the fee shall not be refunded.

### Five – Instruction / Information for filling the application form.

Application should be submitted only on the proforma available on the website of Chhattisgarh High Court i.e. www.cghighcourt.nic.in. The application form must be computer-printed or downloaded in A4 size paper.

(a) The bonafide residents of Chhattisgarh belonging to Scheduled Caste, Scheduled Tribe or Other Backward Classes should specify their category in the application form.

(b) The application duly filled in and signed along with Identity-Sheet & four identical and recent passport size self attested photographs with name and address of the applicant on the back of the photographs affixing one photograph on application form, one photograph on Identity-Sheet and two photographs to be stapled at the space provided in the application form and **Two self addressed envelope (11” x 5”)** stamped with postal stamps of Rs.
25/- each addressed to the Registrar General, High Court of Chhattisgarh, at Bodri, Bilaspur (C.G.) Pin - 495220, must reach the Registry of this High Court on or before 05/09/2016 till 5:00 P.M. The words “Application for District Judge (Entry Level) Examination 2016 by direct recruitment and the Advt. No. 01/S & A Cell/2016” should be written on the top of the 14 X 10 Inch size envelope.

(c) Last date for submission of duly filled in and signed application is 05/09/2016 till 5:00 P.M. It is the responsibility of the applicant that his/her application must reach the Registry office by 5:00 p.m. of the last date. The applications may also be submitted by dropping it in the “Box” kept therefor in the Registry office during the office hours i.e. from 10.00 a.m. to 5.00 p.m. on every working day till the last date. The applications received in the Registry office by post till 5:00 p.m. on the last date shall only be entertained. Registry will not be responsible for any postal delay.

(d) Candidate must ensure that he / she fulfills all the terms and conditions as per the advertisement and other applicable rules for the said post.

Address for sending the application :-
Registrar General
High Court of Chhattisgarh
at Bodari, Bilaspur (C.G.),
Pin - 495220

Six - Summarily rejection of Application :
(a) The applications received after stipulated date and time shall not be entertained.
(b) The candidate must ensure that the application is complete in all respect enclosing all the necessary documents and copy of challan. Incomplete application shall be rejected summarily.
(c) No communication shall be entertained in this regard.

Seven - Examination :-
(a) Eligible candidates shall be required to appear in written examination in the exam-centre and for viva-voce at their own expenses before the High Court of Chhattisgarh, Bilaspur or at such other places as may be specified by the High Court. The candidate will be called for viva voce test in the ratio of 1:3 in order of merit on the basis of their performance in the written examination, provided that a candidate appearing in the written examination for selection by direct recruitment from amongst the eligible candidates, must secure 60% marks in case of Unreserved Category and 50% in case of Reserved Category bonafide residents of Chhattisgarh State to qualify for viva-voce test.
(c) Appendix ‘A’ for scheme of Examination and syllabus shall be applicable.

(d) Candidates shall be selected on the basis of aggregate marks obtained by them in the written examination and viva-voce.

(e) A selected candidate shall be required to undergo medical examination at his expenses by a Medical Board before he/she is appointed.

Eight- Admit-card :-

Admit cards will only be made available on the website of our High court i.e. www.cghighcourt.nic.in preferably before 15 days prior to the date of written examination. The candidates are required to download and get the printout of the admit cards from our website.

Nine - Incomplete or false information :-

(a) Candidates must ensure that they fulfill the eligibility criteria / requirements as stipulated in the Advertisement. Permission to appear in District Judge (Entry Level) Examination does not indicate that the data provided by the candidate in application with respect to eligibility criteria have been verified and finally accepted by this Hon'ble High Court as the detailed scrutiny of applications for eligibility and other aspects for the written examination will not be undertaken at that stage and, therefore, the candidature will be treated as provisional. Merely possessing the prescribed qualifications and requisite experience would not entitle a candidate to be called for the written test / viva voce. Therefore the candidates must ensure that they fulfill all eligibility criteria in all respects. If it is found at any stage of selection and appointment process that they do not fulfill the stipulated criteria, their candidature will be cancelled and no fee will be refunded.

(b) If any of the particulars furnished in application and enclosures thereto are found to be false/frivolous/incorrect or if the candidate is found to have suppressed any material fact his / her candidature shall be liable to be cancelled at any stage of the selection process and, if selected / appointed, his/her services shall be liable to be terminated and the applicant may liable to be prosecuted on that count.

Note- The candidates remaining absent in the interview shall be disqualified for the selection.

Ten- (a) The applications under Right to Information Act for certified copy / inspection of answer sheet of written examination may not be entertained after 6 months from the date of declaration of final result as the concerned records are liable to be eliminated.
(b) The prosecuting Officers will be treated to be an Advocate as per the judgment of Hon'ble Supreme Court in Civil Appeal No. 561 of 2013 – Deepak Agarwal Vs Keshav Kaushik and Others.

(c) No correspondence with regard to the examination will be entertained at any stage of the examination.

Registrar General
Appendix ‘A’

JUDICIAL SERVICE EXAMINATION SCHEME - 2016

The Competitive Examination of 2 papers of 3 hours each for Recruitment of District Judge shall consist of :-

Written Examination:-

I- Paper-I Law (Maximum marks 100)

(A) The Code of Civil Procedure, 1908
The Indian Evidence Act, 1872
The Limitation Act, 1963
The Chhattisgarh Rent Control Act, 2011

(Maximum marks – 25)

(B) The Code of Criminal Procedure, 1973
The Indian Penal Code, 1860
The Prevention of Corruption Act, 1988
The Chhattisgarh Excise Act, 1915
The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989
The Narcotic Drugs And Psychotropic Substances Act, 1985

(Maximum marks – 25)

(C) The Transfer of Property Act, 1882
The Indian Contract Act, 1872
The Specific Relief Act, 1963
The Indian Forest Act, 1927
The Wild Life (Protection) Act, 1972
The Environment (Protection) Act, 1986

(Maximum marks – 25)

(D) Principles of Pleading
Conveyance
The Constitution of India

(Maximum marks – 25)

II- Paper-II Law (Maximum marks 100)

(A) Framing of Issues and writing of Judgment in Civil Cases.
(Maximum marks 40)

(B) Framing of charges and writing of Judgment in Criminal Cases.
(Maximum marks 40)

(C) Translation-
(a) English to Hindi 10 marks
(b) Hindi to English 10 marks

(Maximum marks 20)

III-Viva Voce 20 marks

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